

The Hon'ble Chairperson
National Green Tribunal
Principal Bench
New Delhi

09-01-2023

Subject: O.A. No 487 of 2022 (Jagjeevan Singh vs Punjab Pollution Control Board) - Humble submission regarding Active connivance of Punjab Pollution Control Board with Mohindra Industries to create undue pressure & mental harassment by sending wrong notices to the complainant - request for directions as per law

Hon'ble sir

Respectfully sheweth

The applicant humbly submits as under:

1. That my petition O.A. No. 487 of 2022 which is under consideration with this Hon'ble Tribunal and next hearing of which is scheduled to be held on 10-01-2022.
2. That one person who claimed to be SDO of PPCB, came to my shop located within my premises located opposite to the M/s Mohindra Industries. I have one embroidery machine running which has no noise beyond permissible limit. The machine is in a closed room, the sound even does not reach the door of our own house. The SDO Charnjit Rai of PPCB visited on 03-11-2022 our house When we asked the name of the officer, the SDO did

not tell us his name and made a report on noise pollution as per the request of Mohindra Industries and entire incident was recorded by our CCTV camera having sound recording provision and the conversation clearly depicts that entire inspection was done under the influence of owner of M/s Mohindra Industries. I filed complaint against said person with the Deputy Commissioner of Ludhiana. The entire matter has already been submitted to this Hon'ble Tribunal. I have record of entire episode in my CCTV footage. In this video, the owner of Mohinder holding the government officer's arm and telling him how to make a noise report and how to write it. The same may be produced on record as and when directed by this Hon'ble Tribunal. (If required I can put it in the pendrive and submit it in NGT)
(Annexures P-I)

3. In which how did the SDO Charnjit Rai violate the law by making a wrong noise report, apart from my shop, SDO Charnjit Rai went to our private room above our house, bedroom, kitchen and other rooms above it and peeped, which hurt our personal life a lot. What ever it happened, a written complaint was given against SDO Charnjit Rai to Hon'ble DC Ludhiana and PPCB dated 04-11-2022 by Jagjeevan Singh which PPCB till date PPCB No reply from **axien Harinder Singh Virk**, I went to PPCB and asked many times but they trying to ignore us. (Annexures P-2)

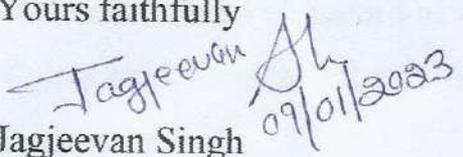
4. That on one hand ppcb in written report dated 18-11-2022 has stated that the work of Harzi creation is very small tiny and only in 50 yard (10 feet y 15 Feet) area but now on other hand , PPCB has sent a notice to Harzi creation on dated 05-01-2023 and has started harassing to create undue

pressure to save the owner of M/s Mohindra Industries from legal action.
The copy of impugned notice served by PPCB is produced here with as

I humbly pray to this Hon'ble Tribunal to kindly take the cognizance of the matter and direct the Chairman of PPCB to investigate into the matter and take lawful action against the Concerned officer.

Thanking you

Yours faithfully


Jagjevan Singh

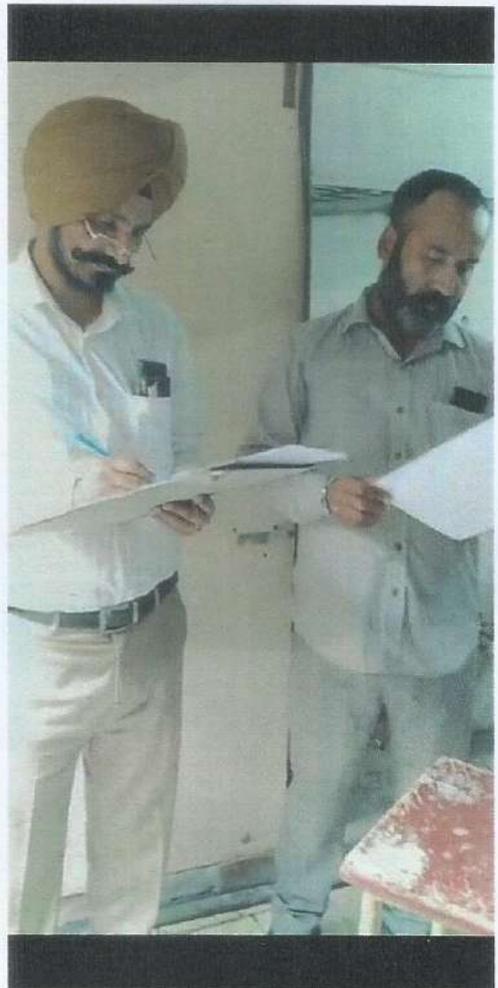
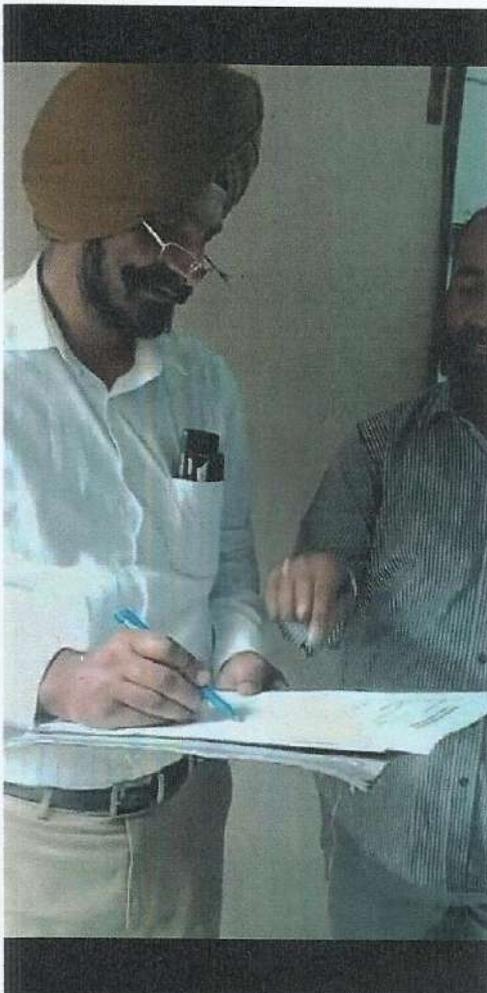
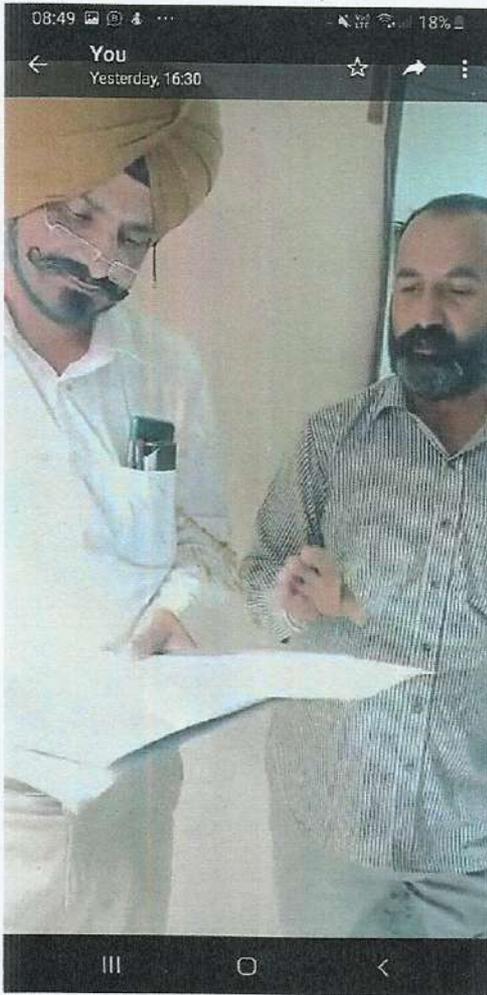
Petitioner in Person

O.A. No. 487 of 2022

1. Attached copy of Notice sent by PPCB to Harzi creation
2. Attached is a copy of the statements filed by the PPCB in the Hon'ble NGT
3. Attached copy of the complaint against SDO Charanjit Rai for misusing his govt official position.
4. Attached Copy of SDO Harinder Singh Virk dated on 06-08-2021 Time Duty Offtime Visited time 5:08pm with on record cctv and mobile phone.
5. SIMA LAB pvt report made during the Lunch time and PPCB restore electric connection to Mohindra Industries based on that report (1:53pm cctv video)
6. SDO Harinder Singh PPCB113 issued Green zone category certificate to Mohindra Industry on the basis of 1.5mm MS Wire cutting by make fake papers without checking the papers, and the number of Header machines show less in inspection report.
7. Photo and video of Thick **MS-Wire** Rolls are attached with PENDRIVE 32GB All evidence photos and CCTV Videos Save in PENDRIVE



ANEX-P1





PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana

Tele Fax:- 0161-4673789

Website:- www.ppcb.gov.in

email:- ppcbzo1ldh@gmail.com

No. 5689.

Speed Post/Online

Dated 23/12/22

To

M/s Harzi Creation,
11583, Sant Longowal, St no. 1, Partap Nagar,
Ludhiana.

ANEX-P2 ⑥

Sub: - Show cause notice for violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981.

Whereas, it is mandatory on the part of the industry to obtain the consent to establish of the Board u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 of Air (Prevention & Control of Pollution) Act 1981 before the establishment/expansion of the unit.

And whereas, it is mandatory on the part of the industry to obtain the consent to operate of the Board to operate an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & industrial plant u/s 21 of Air (Prevention & Control of Pollution) Act 1981 for discharging of effluent/ emissions from its industrial premises.

And whereas, a complaint against the industry was received regarding pollution being caused by it.

And whereas, the industry was visited by officers of the Board on 03.11.2022 and contacted Sh. Jagjeevan Singh, Proprietor of the industry. During visit, it was observed as under:

1. The industry was in operation and engaged in embroidery business.
2. The industry has installed a multi head machine (12 heads), laser cutting / printing machine, hand press machine.
3. It has installed a D.G set of capacity 6 KW at its roof top, which is without canopy. There was no record of used / waste oil generated from the D.G Set.
4. The industry has MC supply for fresh water and domestic effluent is discharged into MC sewer.
5. The proprietor of the industry informed that it was established in the year 2014.
6. The noise monitoring was carried out and noise levels were observed as under:
 - Inside industrial premises when machinery in operation: 77.0 dB(A) Leq.
 - Inside industrial premises when machinery was not in operation: 55.9 dB(A) Leq.
 - Inside complainant house when machinery in operation: 70.8 dB(A) Leq.
 - Inside complainant house when machinery was not in operation: 68.8 dB(A) Leq.
7. The report was read by the proprietor of the industry. He misbehaved and raised false allegations against the visiting officers. He also threatened to file police complaint against the visiting officers.
8. The proprietor of the industry refused to sign the visit reports and shown his willful absence from the site.

And whereas, the industry has failed to show any document w.r.t its date of commissioning, raw material, production activities, area classification.

And whereas, the industry has established its unit without obtaining consent to establish (NOC) of the Board and operating without obtaining consent to operate under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

And whereas, it has now been decided to initiate action against the industry for the above said violations under the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 after affording opportunity of show cause in writing to the industry before taking further action in the matter.

As such you are, hereby given opportunity to show cause in writing within 15 days, from the date of issue of this notice, as to why the proposed action should not be taken, failing which it will be presumed that the industry has nothing to say and the Board shall go ahead to initiate action against the industry under the provisions of pollution control Laws without any further notice/ opportunity.

[Handwritten signature]

ANEX-P2

04/11/2022
PENDING
COMPLAINT

NO REPLY FROM AXIEN PPCB LDH
NO REPLY FROM PPCB, CHAIRPERSON
NO REPLY FROM PPCB LDH-PTL
+



ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ
(ਐਮ. ਏ ਸਾਖਾ)

ਸੇਵਾ ਵਿਖੇ

ਮੁੱਖ ਇੰਜੀਨੀਅਰ,
ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਨ ਕੰਟਰੋਲ ਬੋਰਡ, ਲੁਧਿਆਣਾ।

ਨੰ- 28479 / ਐਮ.ਏ

ਮਿਤੀ - 15/11/2022

ਵਿਸ਼ਾ-

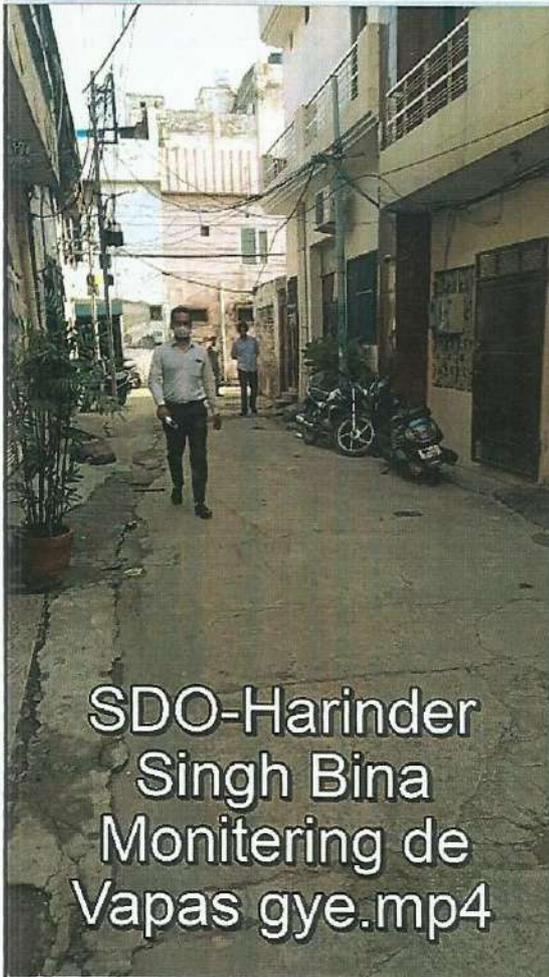
PPCB Ludhiana ਦੇ ਐਸ.ਡੀ.ਓ ਚਰਨਜੀਤ ਸਿੰਘ ਖਿਲਾਭ ਮੋਹਿੰਦਰਾ ਇੰਡਸਟਰੀਜ਼ ਨਾਲ
ਮਿਲੀਭੁਗਤ ਕਰਨ ਸਬੰਧੀ ਸ਼ਿਕਾਇਤ ਪੱਤਰ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਸਬੰਧੀ ਸ੍ਰੀ ਜਗਜੀਵਨ ਸਿੰਘ ਪਨੋਸ਼ਨਰ, ਵਾਸੀ 11583, ਗਲੀ ਸੱਤ ਲੋਗੋਵਾਲ ਨੰ 1,
ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ ਪਾਸੋਂ ਪ੍ਰਾਪਤ ਦਰਖਾਸਤ ਦੀ ਕਾਪੀ ਭੇਜ ਕੇ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਵਿਸ਼ਾ ਅੰਕਿਤ ਸਬੰਧੀ ਲੋੜੀਂਦੀ
ਕਾਰਵਾਈ ਕਰਨ ਉਪਰੰਤ ਇਸ ਦਫਤਰ ਨੂੰ ਸੂਚਿਤ ਕਰਨ ਦੀ ਬੇਰਲ ਕੀਤੀ ਜਾਵੇ ਜੀ।

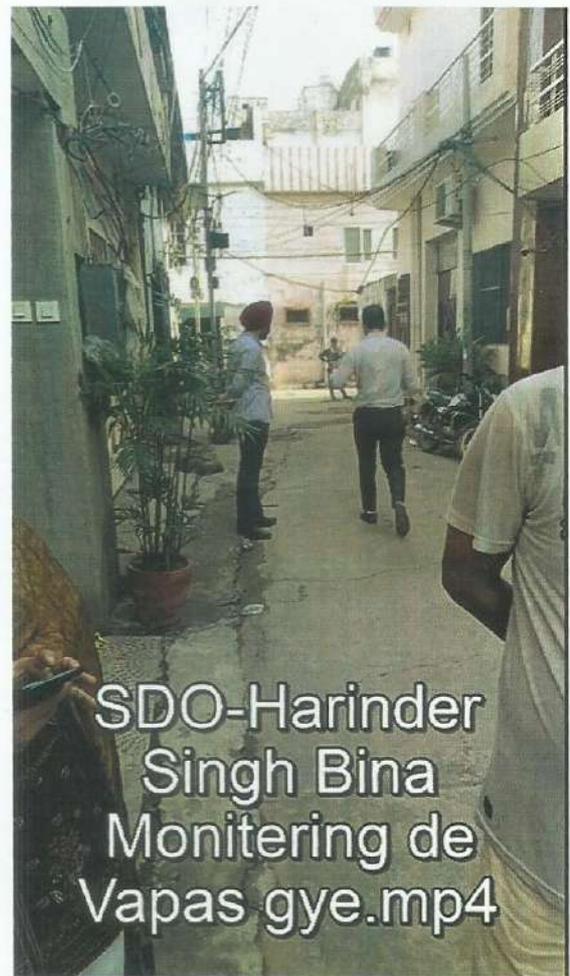
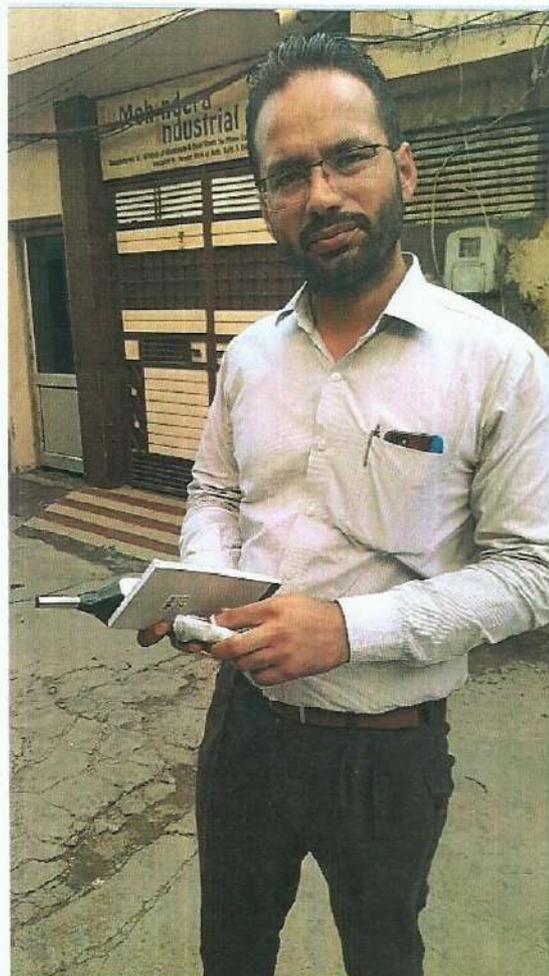
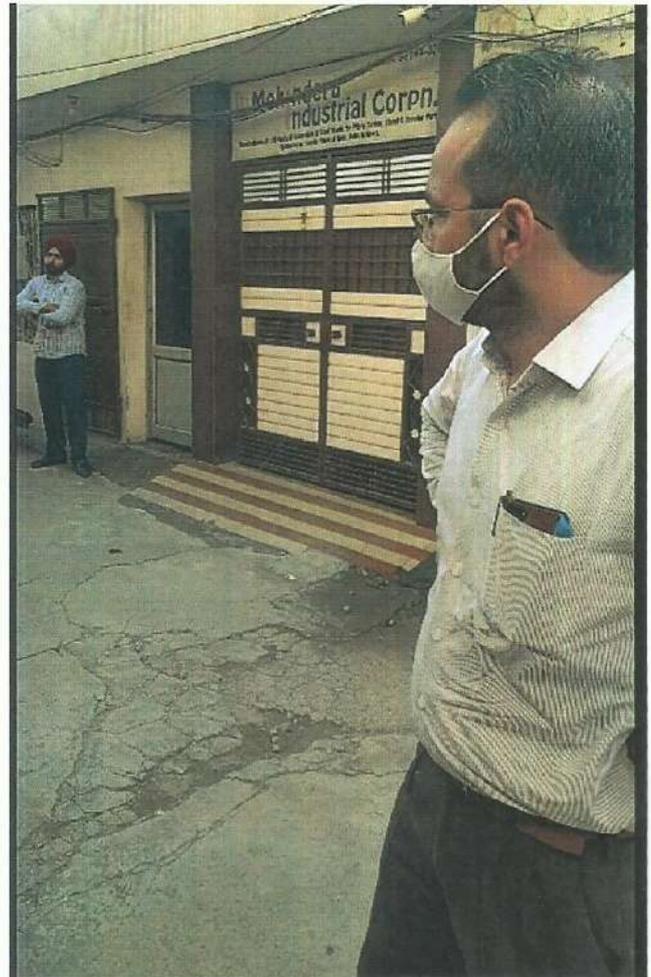
SDO HARINDER SINGH MOHINDERA IND OFFTIME VISIT SITE

5:10pm

9

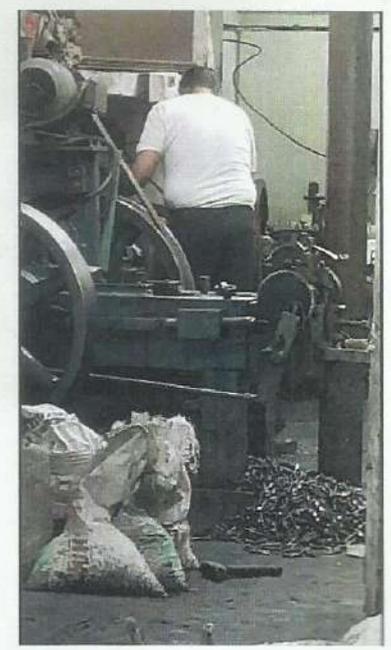
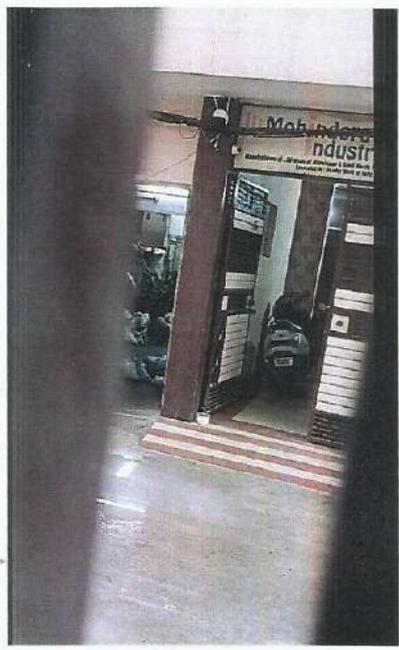
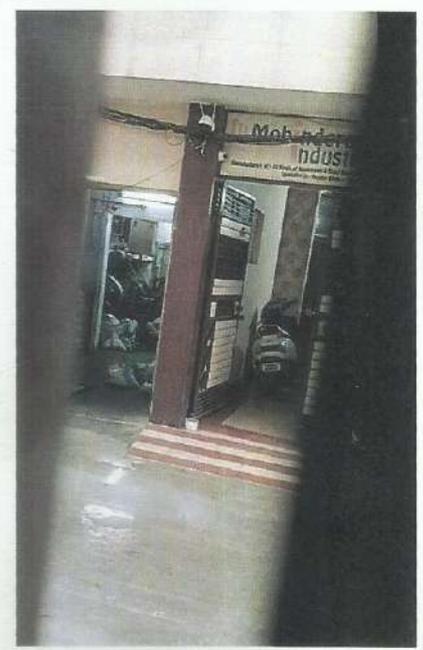
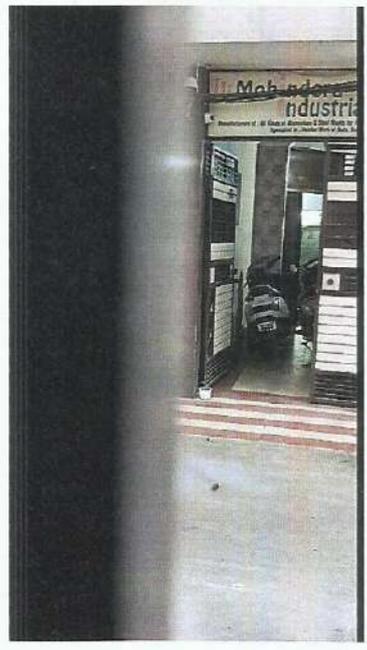
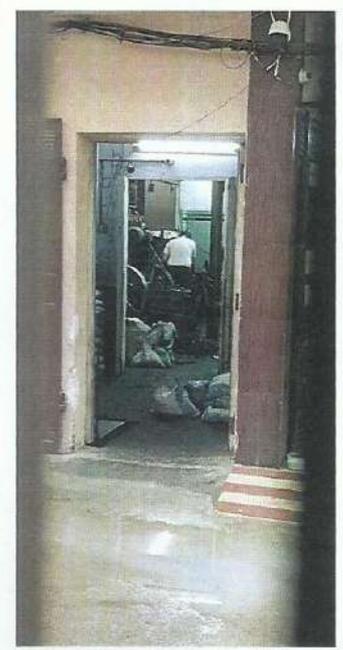


SDO-Harinder Singh Bina Monitering de Vapas gye.mp4



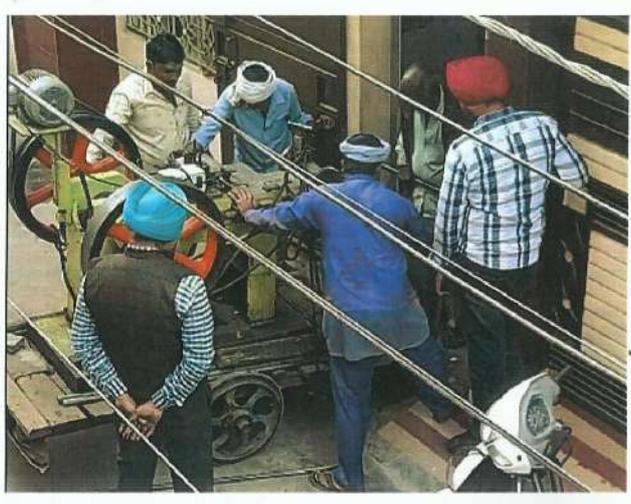
SDO-Harinder Singh Bina Monitering de Vapas gye.mp4

LOTS OF HARMFUL NOISE. POLLOTHOOR.
all Machines without Kropy (11)



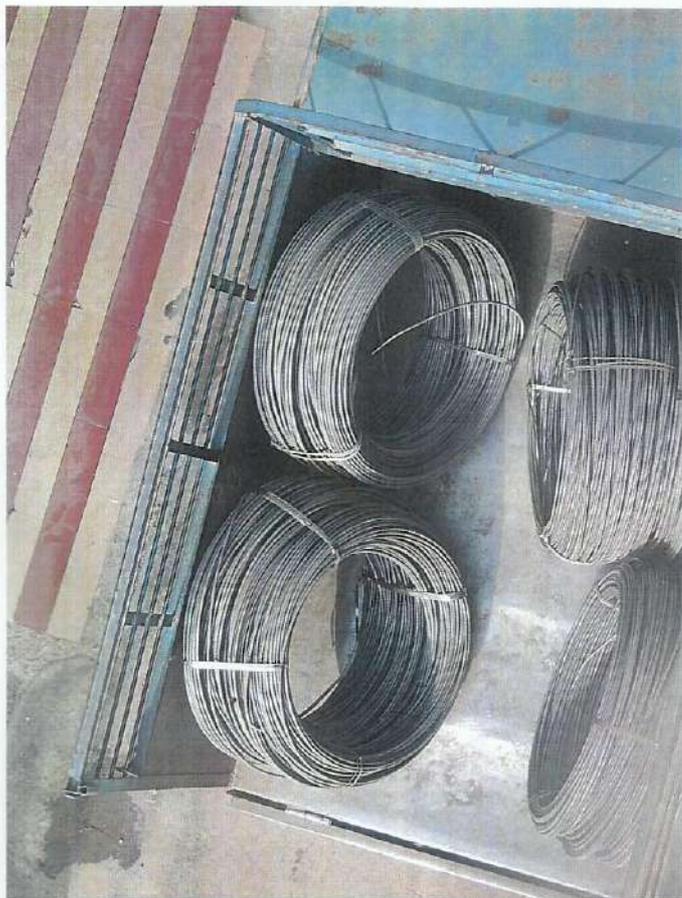
(12)

Without BOX HEADER
No KIRPY



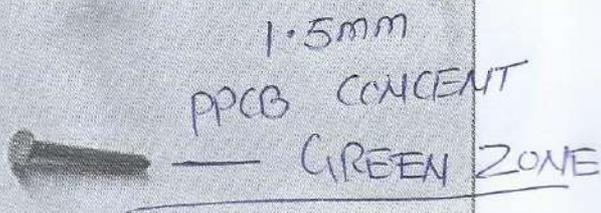
THICK MS WIRE 6-mm

(13)



MS-WIRE

1. 45mm →



3. 65mm →



5. 79mm →



5. 97mm →



5. 78mm →



all
RED
ZONE
CATAAGARY

22/11/2022

Jagjit Singh

15

Amnenu



PUNJAB POLLUTION CONTROL BOARD



Inspection Report

Inspection ID: 17798879

1. General Details	
a. Industry ID	W21LDH2831903
b. Name of the Industry	MOHINDERA INDUSTRIAL CORPORATION
c. Address of the Industry	MOHINDERA INDUSTRIAL CORPORATION 11581, ST. NO-I, PARTAP NAGAR, SANT LONGOWAL GALI, LUDHIANA
d. District	Ludhiana II
e. Category	GREEN
f. Scale of the Industry	Small
g. Type of the Industry	3999- Miscellaneous (Green) X RED ZONE
h. Operational Status of the Industry	In operation CATASTROPHE
i. Type of visit	Application Processing
j. Date of Visit	12-01-2022
k. Person Contacted	Mohinder Singh
l. Designation of the Personcontacted	Proprietor
m. Mobile Number of the personcontacted	9814437692
n. Email ID of the personcontacted	mohindersingh5057@gmail.com
o. ID, Name & Designation of visiting officers	Harinder Singh (PPCB086), Harpreet Singh (PPCB157), Jangir Singh (PPCB113),

2. Compliance of various Pollution Acts/Rules

	Acts / Rules	Status	Observations (if Non Complying)
i.	Water (Prevention & Control of Pollution) Act, 1974	-Select-	
ii.	Air (Prevention & Control of Pollution) Act, 1981	-Select-	
iii.	Hazardous & Other Wastes(Management & Transboundary Movement) Rules, 2016	-Select-	
iv.	Bio-Medical Waste Management Rules, 2016	-Select-	

3. Any other observations

T. Gokul
[Signature]

16

16

FAKE

REPORT BY

PPCB

NOT GREEN
CATEGARY

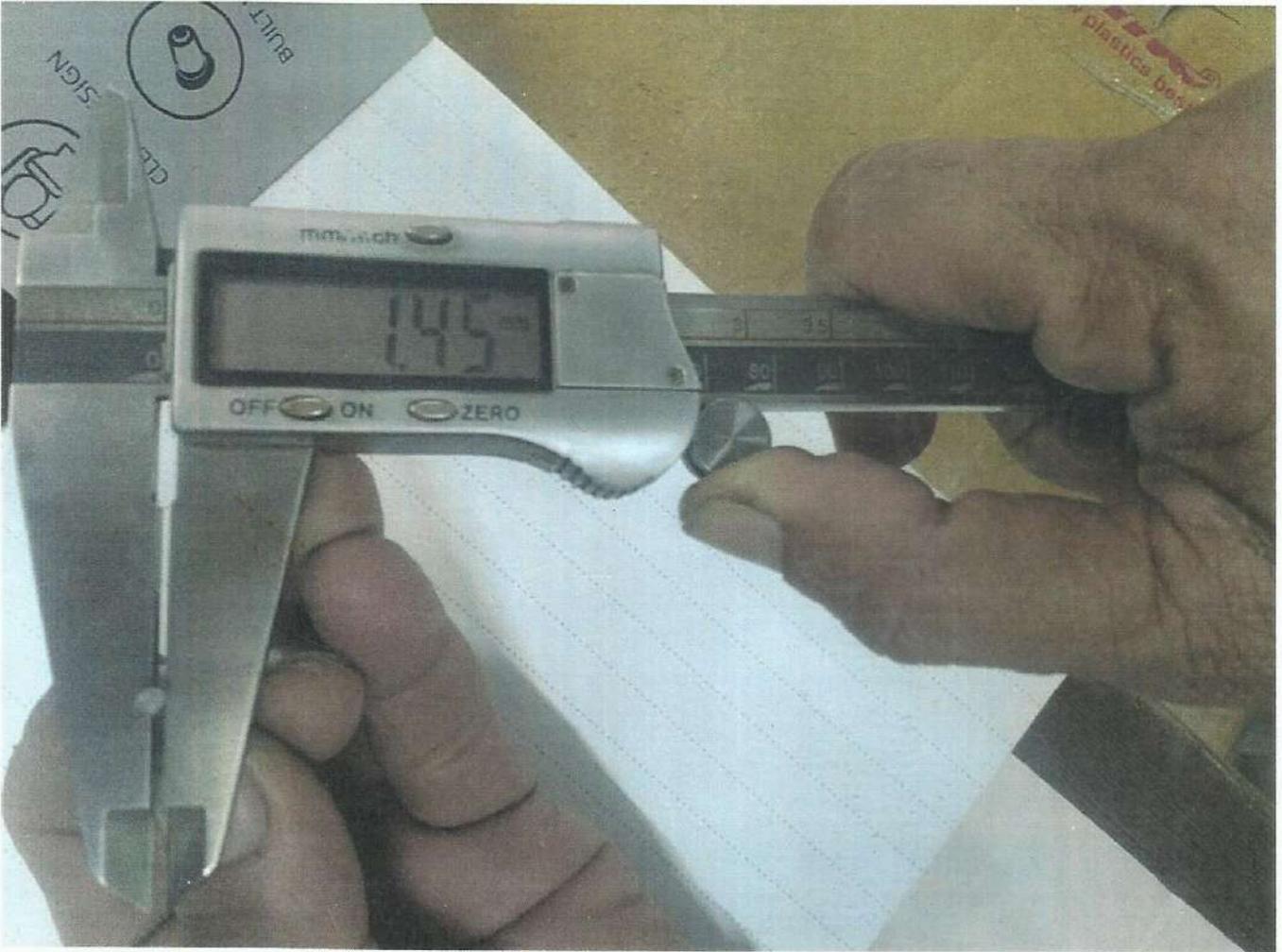
Raw Materials		Raw material(s)	Quantity	Units		
		M. S. WIRE	2	Metric Tonnes/Day		
Products		Product(s)(Name)	Installed Capacity	Units		
		FASTENERS (RIVET ETC.)	1.5	Metric Tonnes/Day		
		IRON SCRAP	0.5	Metric Tonnes/Day		
Effluent and Disposal Details						
Usage	Water consumption on kl/day	Waste water generation	Treatment Details	Disposal	Area of Disposal	
Domestic			NR	NR		
Trade Effluent			NR	NR		
Cooling			NR	NR		
Emission Control Details						
Source of emission	Fuel		Stack Height (in meters)		Control Equip ment	Emissi on Sampli ng facility provide d
Boiler/ Furnac e	Type	Qty	Unit	Above Ground Level	Above Roof Level	Y/NR
Boiler			Metric Tonnes/Day			NR
Furnace			Metric Tonnes/Day			NR
DG Sets (Details)						
Capacity of D.G. set(in KVA)	Quantity of Fuel used/to be used (in Lts./day)		Stack Height above ground level(meters))		Canopy/Acoustic Enclosure Provided Y/N(check)	
					--Select--	

A. SPECIAL CONDITIONS

- 1 This auto generated consent is based on the information / data submitted by the Industry. In case of any change of data or in case of any information submitted is found incorrect, this consent shall stand cancelled.
- 2 The inspection of industry shall be governed by the inspection policy framed by CPCB/PPCB/Govt. from time to time. In case of complaint, the industry can be visited by the Regional Office or any other officer authorized by the Competent Authority.
- 3 In case of industry is found to create conditions that generate any type of pollution and / or if there is any objection from the surrounding community and if on verification, it is found that such objection has some substance, the Board shall be at the liberty to take action against the Industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 and / or Environment (Protection) Act, 1986 as deemed fit.
- 4 This consent is issued on the basis of self calculation of consent fee made by the industry. In case, any difference in the consent fee deposited by the industry is found, the industry shall have to deposit the balance consent fee.

"This is computer generated document from OCMMS by PPCB"

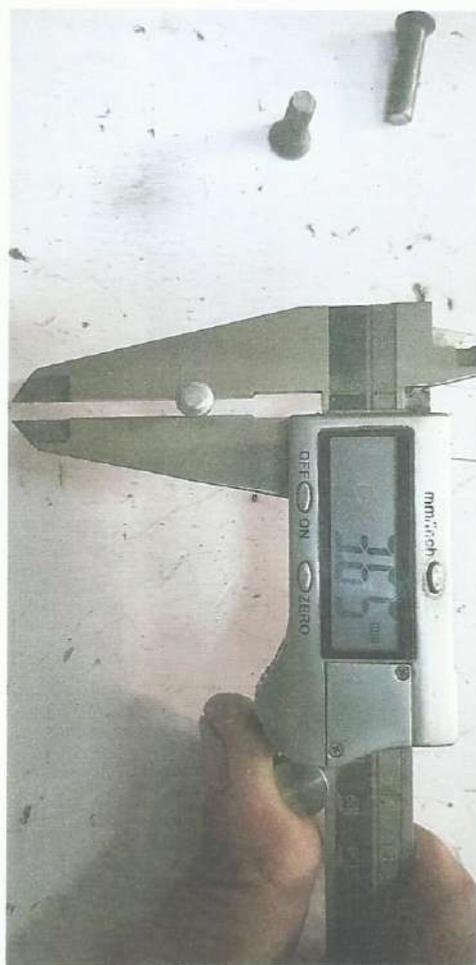
17



0.911







ROCKS MS-THICK WIRE 5.78mm (20)



MOHINDER

ROLLS

THICK MS-WIRE 5.79mm

(21)

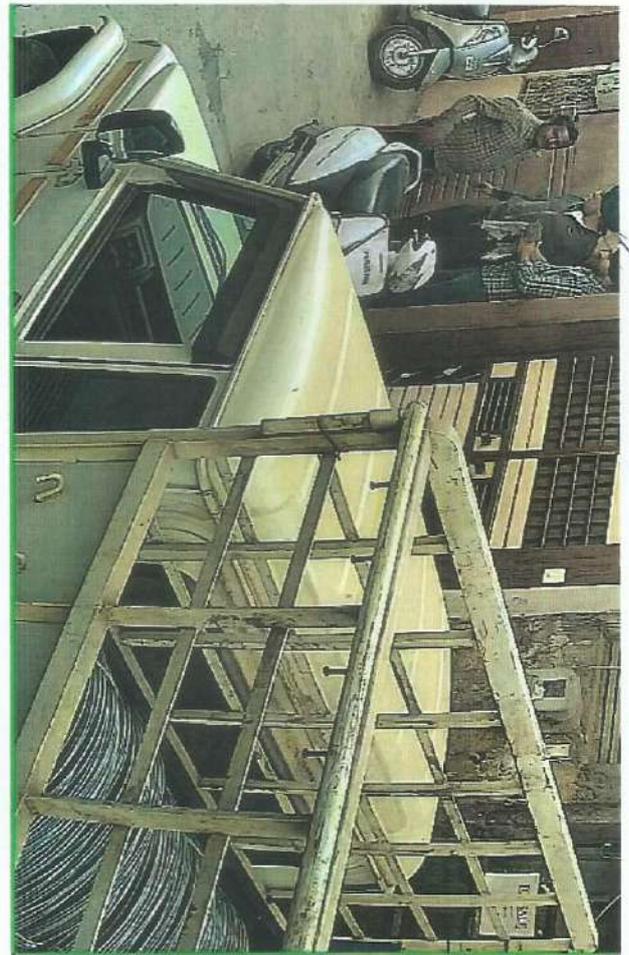
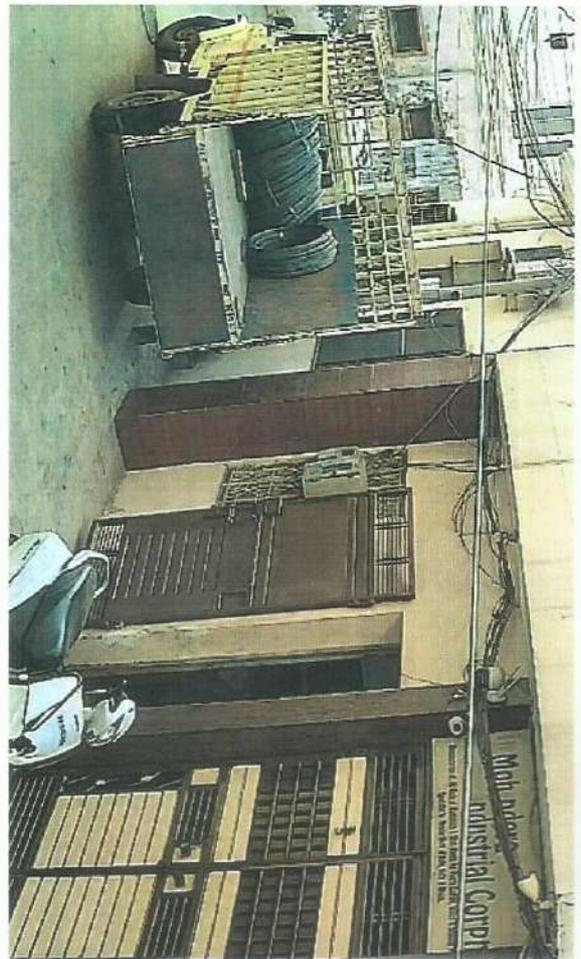


MAHINDRA



ROLLS MS THICK WIRE 5.78mm

(22)

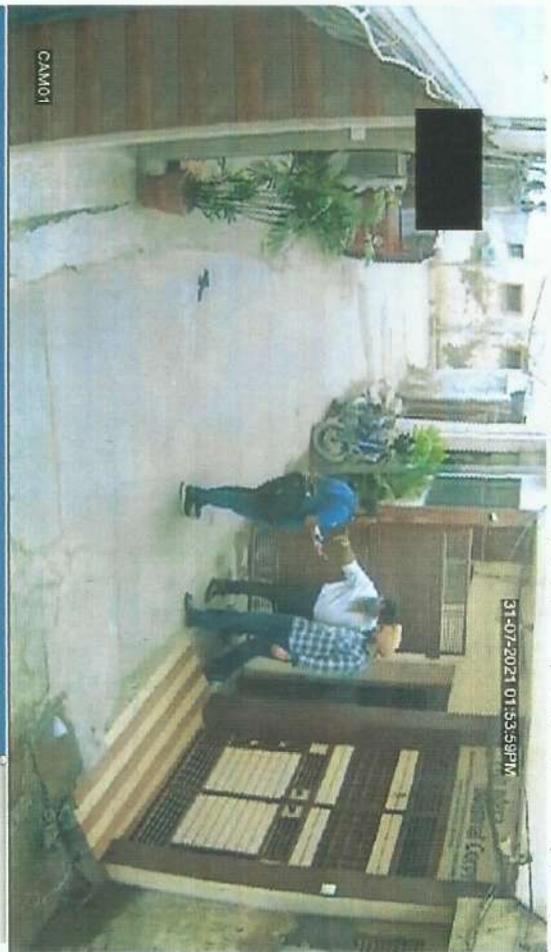


MOHINDERERA

23

SIMA LABS DELHI PYT

REPORT FAKE
MAKE FAKE REPORT AT LUNCH
TIME



NOISE POLLUTION

CHECK ON LUNCH TIME 1:53 PM
REPORT ACCEPT PPCB, UDH



CCTV FOOTAGES

and the report was filed before the Hon'ble National Green Tribunal by the Deputy Commissioner dated 21.9.2022. A copy of the report is attached herewith as **Annexure-A**.

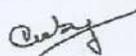
- 4) That after consideration of the report filed by the Joint Committee, the Hon'ble National Green Tribunal was pleased to call a report from the State of Punjab through its Chief Secretary, Punjab, Deputy Commissioner, Ludhiana and the State Pollution Control Board. The relevant extract of paragraph 4 of the order dated 23.9.2022 in this regard is reproduced herein below for kind perusal and reference.

"In view of the averments made in the application and observations made in the report of the Joint Committee, we consider it appropriate to have response of respondents No. 1 to 4 and also State of Punjab through Chief Secretary, Government of Punjab and Deputy Commissioner, Ludhiana who stand impleaded as respondents No. 5 and 6. Notice be issued to respondents No. 1 to 6 requiring them to file their response/ reply to the averments made in the application and the observations made in the report of Joint Committee within one month at Judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF"

PPCB
TO
NGT

- 5) That in compliance to order dated 23.9.2022, it is submitted that Sh. Jagjeevan Singh applicant is also running a shop in the area of Partap Nagar, Ludhiana, opposite to the industrial unit namely M/s Mohindra Industrial Corporation, which is impleaded as respondent no.4 in the case. The unit in question is a very tiny unit having an area of about 50 sq.yard and is doing the business of manufacturing of fasteners (nut bolt). The area is mixed land use area, where industrial and commercial activity is allowed and M/s Mohindra Industrial Corporation was operating with the valid consent of the Punjab Pollution Control Board under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, both valid upto 21.1.2023. The applicant Sh. Jagjeevan Singh is filing complaints against the said industrial unit from time to time.

- 6) That the observations of the committee of officers during the visit on 30.8.2022 along-with noise monitoring results are mentioned herein below:

Amrik Singh - 
18.11.2022



